

**ADMIRALTY FORM NO. 141****IN THE HIGH COURT OF JUDICATE AT BOMBAY  
ADMIRALTY & VICE ADMIRALTY JURISDICTION****ADMIRALTY SUIT NO. \_\_\_\_\_ OF \_\_\_\_\_****FULL TITLE**

Coram: \_\_\_\_\_ J.

Date : \_\_\_\_\_

UPON READING the Plaintiff herein declared on the \_\_\_\_\_ and the precipe dated \_\_\_\_\_ for the issue of a warrant of arrest of the Defendant vessel \_\_\_\_\_ filed by the Advocate for the Plaintiff and the Affidavit of the Plaintiff abovenamed solemnly affirmed on the \_\_\_ day of \_\_\_\_\_ AND UPON HEARING \_\_\_\_\_, Advocate for the Plaintiff AND UPON THE PLAINTIFF giving an undertaking in writing to the Admiralty Registrar to pay such sums by way of damages as this Hon'ble Court may award as compensation in the event of the Defendant and / or any other affected party sustaining prejudice by this Order, I DO ORDER that the Admiralty Registrar of this Hon'ble Court DO ISSUE a Warrant for the arrest of the Defendant vessel \_\_\_\_\_ along with her hull, engines, gears, tackle, machinery, bunkers, apparel, plant, furniture, fixtures, equipments and all appurtenances at present lying at the port of \_\_\_\_\_ and that the said Warrant of Arrest be executed at any time of the day and / or night or on Sundays and holidays AND I DO FURTHER ORDER that the Sheriff of Mumbai do effect the arrest, seizure or detention of the vessel \_\_\_\_\_ at the port of \_\_\_\_\_ or such other place wherever the vessel may be within the territorial waters of India and that the Sheriff of Mumbai or the Sheriff's Bailiff do proceed to the port of \_\_\_\_\_ or such other place as may be necessary to effect the arrest, seizure and detention of the Defendant vessel \_\_\_\_\_ along with her hull, engines, gears, tackle, machinery, bunkers, apparel, plant, furniture, fixtures, equipment and all appurtenances AND I DO FURTHER ORDER THAT in the event of the Defendant depositing in this Hon'ble Court a sum of \_\_\_\_\_ ( \_\_\_\_\_ ) equivalent to Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) towards the satisfaction of the Plaintiff's claim in the suit or furnishing security in the said sum of \_\_\_\_\_ equivalent to Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) towards the satisfaction of the Plaintiff's claim in the suit along with interest at \_\_\_ per annum from the date of the institution of the Suit till payment and/or realization to the satisfaction of the Admiralty Registrar of this Hon'ble Court, the said Warrant of Arrest shall not be executed against the vessel \_\_\_\_\_.

ADMIRALTY JUDGE

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Advocate